

Government of Jammu & Kashmir
Finance Department
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Srinagar, the 10th of October, 2024

SO 503 .- In exercise of the powers conferred by sub-rule (4B) of rule 8 of the Jammu And Kashmir Goods and Services Tax Rules, 2017, the Government, on the recommendations of the Council, hereby rescinds the notification SO 105-, dated 3rd of March, 2023 issued by Finance Department.

This notification shall be deemed to have come into force with effect from the 10th day of July, 2024.

By order of the Government of Jammu and Kashmir.

Sd/-

(Santosh D Vaidya)IAS

Principal Secretary to the Government.

Dated: 10 - 10-2024

No: FD-ST/34/2021-03(241754)

Copy to the:-

1. Secretary, GST Council, New Delhi (In reference to CBIC notification no 13/2024-Central Tax Dated: the 10th July, 2024).
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal secretaries/Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, GOI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Jammu/Srinagar.
8. Excise commissioner, J&K, Jammu/Kashmir.
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to Principal Secretary to the Government, Finance Department.
11. Incharge Website, Finance Department.


(Mohammad Amin)JKAS
Deputy Secretary to Government,
Finance Department.
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